

TO BE PUBLISHED IN PART II SECTION 3(ii) OF GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 21.7.1979

NOTIFICATION
INCOME TAX

No. 2948 (F.No. 261/9/79-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in modification of Notification No. 2428(F.No. 261/21/78-ITJ) dated 22.7.78 in this regard, the Central Board of Direct Taxes hereby directs that Appellate Asstt. Commissioners of Income-tax, of the Ranges functioning in the Lucknow Charge specified in Column 2 of the Schedule below shall perform their functions in respect of all persons and incomes assessed to Income-tax and Super Tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in Col.3 thereof excluding all persons and incomes assessed to Income-tax over which the jurisdiction vest in Commissioner of Income-tax (Appeals).

Sl. No 1	Range 2	Income-tax Circles, Wards, Districts 3
1.	Lucknow Range Lucknow	1. Circle-I, Lucknow 2. Circle-II, Lucknow 3. Lucknow Circle, Lucknow 4. Central Circles I, II & III, Lucknow 5. Salary Circle, Lucknow 6. Estate Duty Cum Income-tax Circle, Lucknow 7. Unnao 8. Rai Bareilly 9. Barabanki
2.	Bareilly Range	1. Bareilly Circle 2. Nainital 3. Haldwani 4. Baduan 5. Pilibhit 6. Lakhimpur Kheri 7. Sitapur 8. Hardoi 9. Shahjahanpur 10. Central Circle, Bareilly
3.	Moradabad Range, Moradabad.	1. Moradabad 2. Chandausi 3. Kashipur 4. Almore 5. Rampur 6. Najibabad 7. Bijnor 8. Sambhal 9. Pithoragarh.

Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or Distt. or part thereof and pending immediately before the date of this notification before the Appellate Asstt. Commissioner of the Range from whom that Income-tax Circle, Ward or Distt. or part thereof is transferred shall from the date of this notification take effect, be transferred to and dealt with by the Appellate Asstt. Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

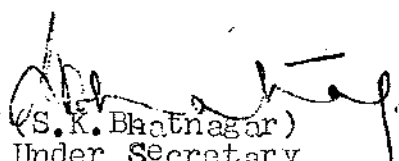
This notification shall take effect from ~~XXXXXX~~ 4.7.1979


(S.K. Bhatnagar)
Under Secretary

Central Board of Direct Taxes

Copy forwarded to:-

1. The Commissioner of Income-tax, Lucknow alongwith 25 spare copies for onward transmission to AACs.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (R.S. & P) (Bulletin), New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)
Under Secretary

Central Board of Direct Taxes.